

tely for the Courts in Delhi, Bombay, Calcutta and Madras;

(b) the number of Writ's or suits where the replies or affidavits have been filed by Government; and

(c) in how many cases the Writ petitions have reached the final stage of argument?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) According to available information the total number of money suits and Civil Writs filed is 73. Of these, 33 cases have been filed in the Delhi High Court, 18 in the Madras High Court, 1 in the Bombay High Court and 21 in the Tis Hazari Courts, Delhi.

(b) and (c). Information is being collected.

Transfer of past performance Quotas for Garments

5224. SHRI ASHFAQ HUSSAIN: Will the Minister of COMMERCE be pleased to state:

(a) whether the transfer of past performance quotas for garments is allowed under Circular No. Qp. 52/81 dated 25th September, 1981 issued by the Apparels Export Promotion Council as an agency of the licencing authority to allocate export garments;

(b) whether such transfers have resulted in malpractices; and

(c) whether such revenue frauds are being investigated by the newly created Directorate (intelligence) in the Income Tax Department?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Transfer of Past Performance Quota is permissible under the Quota Distribution Policy announced by the Government vide Public Notice No. 61-ETC(PN)/81 dated 10th August, 1981. The Circular No. Qp. 42/81 by the Apparels Export Promotion Council has been issued

in pursuance of the Quota Policy announced by the Government.

(b) One of the reasons for allowing this facility is to reduce the possibilities of clandestine transactions in past performance quotas.

(c) No case of below the table has come to the notice of the Directorate of Intelligence in the Income Tax Department.

चीन द्वारा मिसाइलों का विकास

5225. श्री निहाल सिंह: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि चीन ने 640 किलोमीटर दूर तक को मारक-शक्ति वाले मिसाइलों का विकास किया है; और

(ख) यदि हां, तो क्या सरकार इस के परिणामों के बारे में पूर्णतः सतर्क है?

रक्षा तथा गृह मंत्र: (श्री आर. वैशम्पयन): (क) और (ख). सरकार को मालूम है कि चीन ने विभिन्न मारक-शक्ति वाले मिसाइलों का विकास किया है। रक्षा तैयारियों को बनाए रखने के लिए समय समय पर योजनाओं को बनाते समय सरकार उन सभी गतिविधियों पर नजर रखती है जिनका हमारी सुरक्षा पर प्रभाव पड़ता है।

Mica Trading Corporation Failed to Obtain export orders from U.S.S.R.

5226. SHRI BINDESHWARI DUBEY: Will he Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Mica Trading Corporation failed to obtain orders from the U.S.S.R. to export Mica to that County which was expected to be of the tune of rupees five crores;

(b) whether it is a fact that a delegation from the U.S.S.R. visited our country but went back without giving orders; and

(c) the effect of refusal of U.S.S.R. to give their orders to the MIFCO on Mica Industries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c). A statement is attached.

Statement

Contracts for export of Mica to USSR are generally negotiated twice a year—the main contract in December/January and the supplementary contract in September/October.

A contract has been signed in December 1981 for export of processed Mica worth Rs. 11.40 crores during 1982.

A one man delegation from USSR visited India in April 1982 to negotiate *ad hoc* mid-term requirement worth Rs. 4.84 crores, bulk of which consisted of higher grade big size Mica only. No agreement could be reached because USSR was neither willing to pay 25 per cent premium prescribed for exclusive purchase of higher grades, nor to buy the prescribed matching quantity of smaller sized Mica.

It is expected that negotiations for supplementary contract will be taken up as usual in September/October.

Tea Board's Antioxidants Scheme

5227. SHRI K. T. KOSALRAM: Will the Minister of COMMERCE be pleased to state:

(a) the reasons for keeping in suspended animation the Tea Board's antioxidants scheme; and

(b) the total amount spent on this scheme from August, 1971 to March, 1982 and the benefit that accrued from this expenditure?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Work under Tea Board's scheme on "Utilisation of Tea Sweepings at the University College of science and technology, Calcutta has not been started pending construction of requisite shed within the university campus for the installation of bench scale plant for further experiments in the laboratory.

(b) The total amount spent on the scheme from August 1971 to March, 1982 is Rs. 8.40 lakhs. The results of researches under the scheme show that Tea sweepings and other forms of Tea Waste can be gainfully utilised as source material for extraction of a number of Chemicals which example, it has been shown that they have diverse industrial uses. For Tea polyphenols and their different fractions, either in the original state after chemical treatment could have wide applicability as antioxidants in different materials, such as, fatty oils and oil-based products (Vanaspati) petroleum fractions, natural rubber, plastics, essential oils etc. At present, industries manufacturing these substance use large quantities of other antioxidants of which almost the entire amount is imported. Development of a suitable method for commercial extraction of the antioxidants from Tea sweepings and other tea wastes would thus scout in substantial savings in foreign exchange now spent on importation of antioxidants. The results of researches under the Board's scheme would be made available to entrepreneurs after the bench scale experiments have been completed.

Indian Cotton Mills

5228. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the Cotton Corporation of India did not insist on the execution of bank guarantee by a large number of Indian Cot-